

Mr. Speaker: I was asking the Minister to find out whether what has been alleged is a fact. When a question has been put and a Minister says he has no information about the shooting, the only thing I can do is to ask him to get the information about that. What else can I do now at this moment?

Shri Nambiar: In these matters, when police excesses are reported, the Government always get an escape valve saying that only the minimum force was used. What is the remedy for the people in such cases unless there is an enquiry? That is what we are asking for.

Mr. Speaker: I cannot order an enquiry. Shri Nambiar should at least realise that and he has to be content with what I have said. I can only ask the hon. Minister to get the information and be sure of the facts before taking a decision as to what the Government wants to do in the matter.

Shri H. N. Mukerjee (Calcutta Central): In your direction, Sir, you have already intimated to the Government that it is their duty to investigate into specific matters brought in by Shri Nambiar. One of the instances refers to the death of a person inside jail. Should we take it that your direction is that the Government should tell this House definitely what exactly the truth of the matter is so that we may also know the exact position?

Mr. Speaker: When the Minister says that he has no information I have asked him that he should get the information. After he gets that information he might place the information that he gets on the Table of the House here.

Shri Hem Barua (Gauhati): Sir, I want to make a submission for your

consideration. You have given a very helpful ruling. At the same time, Sir, it would be better if you ask the Minister, because there are so many instances mentioned, as to why he has come to make a statement here without trying to investigate into the instances and make a comprehensive statement.

Mr. Speaker: That might have been done, but I cannot make that direction.

Shri Hem Barua: He should be taken to task for it.

12.12 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORTS OF INDIAN RARE EARTHS LTD., AND TRAVANCORE MINERALS LIMITED

The Prime Minister and Minister of Atomic Energy (Shri Lal Bahadur Shastri): Sir, I beg to lay on the Table a copy each of the following Reports under sub-section (1) of section 619A of the Companies Act, 1956:

- (i) Annual Report of the Indian Rare Earths Limited, Bombay, for the year 1963-64, along with the audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library, See No. LT-3487/64].
- (ii) Annual Report of the Travancore Minerals Limited, Quilon, for the year 1963-64 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library, see No. LT-3488/64].